## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.103/(MAH)/2014 MA No. 32/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES: M/s. Welspun Projects Ltd.

M/s. Bul MSK Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv. Yogesh Bhoge 1/b Jusispesitus Mumbai	for Respondence 8	9 hor
2. MR. SAMEER PANDIT alw Advocate for Ms. SARRAH KHAMBATI ilb Petitioner			Cambato

3 Idu Sidd hest. Shetye Advocate for I/k Adv. Rahul Ock Respondent No. 2 to 6

MIS. WADIA GHANDY & CO.

4. Mr. Robit bupta alw mr. Nikhil kajani ib m/s. V'Destipands & lo for formated No 7

## ORDER M.A. No.32/2017 IN T.C.P.NO.103/397-398/CLB/MB/MAH/2014

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- 1. The Learned Representative from both the sides are present.
- 2. From the side of the Respondent is present on personal reason the Learned Counsel is seeking adjournment. Objected from the side of the Petitioner. Last chance is granted to the Respondent Counsel. Since the pleadings are complete and the matter is pending since long, therefore, the matter is listed for Final Hearing on 11th October 2017 FIRST ON BOARD.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 23.08.2017. Sd/-

M.K. Shrawat Member (Judicial)